

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No 1007 of 2005

Jabalpur, this the 8th of November, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Ritesh Kumar Choubey
S/o Vishnu Dutt Choubey, Aged about 27 years,
Mahavir Compound, Penti-Naka Cantt.,
Jabalpur Applicant

(By Advocate - Shri S. Ganguli on behalf Shri M. Sharma)

VERSUS

- I. Union of India Through Secretary,
Ministry of Defence, Raksha Bhavan,
New Delhi.
2. Director General (Quality Assurance),
Department of Defence Production,
Govt. of India, Ministry of Defence,
DHQ P.O., New Delhi.
3. Senior Quality Assurance Officer,
GCF, Jabalpur (M.P.)

ORDER(Oral)

By Madan Mohan, Judicial Member -

By filing this Original Application, the applicant has sought the following main reliefs :-

"ii) Command the respondent Authorities to extend the benefit of compassionate appointment to applicant or as per the recommendation of Annexure-A/3.

2. The brief facts of the case as stated by the applicant are that the father of the applicant late Shri Vishnu Dutt Choubey, who was working under the respondent-department. He died in harness on 19.8.2001 left behind him his two unmarried sisters, his widow and the applicant. According to the applicant he has applied for

compassionate appointment in August 2001 and the respondent No.3 has also recommended the case of the applicant to respondent No.2. However, the respondents have not yet passed any final order. Hence, this OA.

3. Heard the learned counsel for the applicant, who has drawn my attention towards Annexure-A-3 bywhich the application of the applicant was forwarded for compassionate appointment by the department. But it is still pending with the respondents.

4. After considering all the facts and circumstances of the case, I am of the considered opinion that the ends of justice would be met if I direct the applicant to file a fresh representation before the respondents within a period of 15 days from the date of receipt of a copy of this order. If he complies with this, the respondents are directed to consider and decide the representation of the applicant keeping in view the recommendations recorded in Annexure-A-3 within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The applicant is directed submit a copy of this order along with a copy of the petition to the respondents immediately.

5. The OA stands disposed with the aforesaid directions at the admission stage itself.


(Madan Mohan)
Judicial Member

पृष्ठांकन सं. नं/लगा नामांकन, दि.
कृपया दिनांक दिनांक
(1) राज्यपाल
(2) विधायक
(3) विधायक
(4) विधायक
सूचना का


Madan Mohan, Adm
2001-08-28


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